

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order No. 5-5-2000

copy of Order
May be given to
both the counsels

8.5.2000

Prepared
8.5.2000
(J)

16. Order dated 5.5.2000

Heard Shri H.M. Dhal, Jr. Counsel for the applicant and Shri B. Das, Jr. Addl. Standing Counsel. In this application the applicant has prayed for a direction to respondents to allow the applicant to participate in the process of selection for the post of E.D.B.P.M., Nandolei Branch Office. In our interim Order dated 27.10.98, the departmental authorities were directed to issue similar letters to the applicant and other candidates sponsored by the Employment Exchange in the second list fixing a reasonable time for submission of their applications. It is submitted by the applicant's Counsel that as a direction has already been issued to respondents to allow the applicant and similarly placed persons to apply for the post, & nothing remains further to adjudicate and in view of this no further order need be passed in this case. Respondents in their Counter have stated that they have complied with the above direction of the Tribunal. In consideration of this, the O.A. is held to be infructuous and disposed of accordingly, but no order as to costs.

V. S. S.
Vice-Chairman

Member (J)